

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 24th March, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 18 of 2022

A Bill further to amend the Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Slum Areas (Improvement and Clearance) Amendment Act, 2022.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of September 2021.

Tamil Nadu Act
11 of 1971.

2. In section 2 of the Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971, (hereinafter referred to as the principal Act), for clause (a), the following clause shall be substituted, namely:-

Amendment of section 2.

“(a) “Board” means the Tamil Nadu Urban Habitat Development Board established under section 34.”.

3. In Chapter VIII of the principal Act, for the heading “SLUM CLEARANCE BOARD”, the heading “URBAN HABITAT DEVELOPMENT BOARD” shall be substituted.

Substitution of heading of Chapter VIII.

4. In section 34 of the principal Act,-

Amendment of section 34.

(1) for the marginal heading “Establishment of Slum Clearance Board”, the marginal heading “Establishment of Urban Habitat Development Board” shall be substituted;

(2) in sub-section (1), for the expression “Tamil Nadu Slum Clearance Board”, the expression “Tamil Nadu Urban Habitat Development Board” shall be substituted.

5. For the expression “Tamil Nadu Slum Clearance Board” occurring in any Rules or notification made under the principal Act, the expression “Tamil Nadu Urban Habitat Development Board” shall be substituted.

Substitution of expression.

STATEMENT OF OBJECTS AND REASONS

The Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971 (Tamil Nadu Act 11 of 1971) was enacted with the objectives of improvement in slum areas by providing basic amenities including affordable housing to urban poor families making the areas habitable and if slum areas cannot be improved then such areas to be cleared. Though improvement of slum areas is the primary activity, the nomenclature of the "Tamil Nadu Slum Clearance Board" suggests that the activity of the Board related to only slum clearance. In fact, now a days slum areas located in the objectionable poramboke are being taken up for clearance by the land administering department, while the said Board is providing houses for the re-settlement in the already developed urban habitation.

2. The Government is of the view that affordable housing solutions alone will not be sufficient to promote livability and quality of life of urban poor residents. The housing solutions need to be leveraged with adequate urban amenities such as water, sanitation, electricity, mobility, education, health facilities, solid waste management, public space, etc.. Accordingly, keeping this objective in view, the Government makes effort for holistic habitat development of such areas through Slum Clearance Board. In as much as the primary role of the Tamil Nadu Slum Clearance Board is to improve slum areas and to make them into decent habitat rather than to clear the slum areas, the Government have changed the nomenclature of Tamil Nadu Slum Clearance Board as "Tamil Nadu Urban Habitat Development Board" vide G.O. (Ms).No.103, Housing and Urban Development Department, dated 1.9.2021. The Government have, decided to amend the Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971 (Tamil Nadu Act 11 of 1971), to provide a statutory footing to the aforesaid change in nomenclature of the Board.

3. The Bill seeks to give effect to the above decision.

T.M. ANBARASAN,
Minister for Micro, Small and Medium Enterprises.

Secretariat,
Chennai-600 009,
24th March 2022.

K. SRINIVASAN,
Secretary.